

(c) The steps initiated to control pollution from the cement factories include :

- Emission limits for cement manufacturing units have been prescribed;
- A time bound programme for installation of effective air pollution control equipment (electrostatic precipitator) has been evolved; and
- The units have been directed to install chimneys of at least 30 metres height for dispersion of pollutants.

Failure of Mineral Separation Plant of Indian Rare Earths Ltd.

265. SHRI C. MADHAV REDDI : Will the PRIME MINISTER be pleased to state :

(a) whether the Chemical plant of the Indian Rare Earths Limited has repeatedly failed to give required production and its mineral separation Plant has not been working at full capacity; and

(b) if so, the reasons therefor and the details of the measures proposed to be taken to put the Indian Rare Earths Limited on a sound footing?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC, ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) and (b) Indian Rare Earths Limited has a chemical plant at Udyogmandal, Alwaye in Kerala, which is working at full capacity. The Company has a mineral separation plant at Chavara in Kerala and at Manavalakurichi in Tamil Nadu which are also working at near full capacity.

In addition, the Company has, in October 1986, commissioned the Orissa Sand Complex (OSCOM) Project consisting of a chemical and a mineral separation plant in Chhatrapur district of Orissa. Commissioning trials have revealed some teething problems and the Company is taking remedial

steps to resolve them. The OSCOM Plant is expected to reach its designed production capacity in a phased manner during the next two years.

Dowry Deaths in Delhi

266. SHRIMATI PRABHAWATI GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of dowry deaths in Delhi since January 1986 to date;

(b) number of persons arrested in this regard; and

(c) number of persons punished?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) 56 cases of dowry deaths were registered upto 25th October 1986.

(b) 92.

(c) Nil Punishment is awarded by the Courts as and when the trial is concluded in each case.

Delay in Enforcement of Certain Provisions of Wakf (Amendment) Act, 1984

267. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) the reasons for the delay in enforcing by notification the non-controversial sections of Wakf (Amendment) Act, 1984; and

(b) the reasons for the delay in evolving a consensus for further amending the Wakf Act, 1984 in accordance with the desire of the Muslim community in respect of the controversial section in the Amendment Act of 1984?